

### CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

# CP 14/2006 OA 2902/2004

New Delhi, this the 16th day of February, 2006

# HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Sh. M.S. Jhabe (Retd.) S.D.I. of Post Office R/o H.No.550/6-B, Rohta Road, Saraswati Vihar, Meerut - 2.

... Petitioner / Applicant.

(By Advocate Shri V.P.S. Tyagi)

#### **VERSUS**

- Sh. U.S. Raghavan 1. Indian Postal Service **Director General of Post Offices** Cum Secretary in the Ministry of Communication, Dak Bhawan, Parliament Street, New Delhi.
- Sh. O.S. Veerwal 2. Indian Postal Service Chief Post Master General Uttaranchal Circle Dehradun.

... Respondents / Alleged Contemnors.

(By Advocate Shri D.S. Jagotra)

## ORDER (ORAL)

### By Hon'ble Mr. V.K. Majotra:-

Learned counsel of the respondents has drawn our attention to Annexure R-1 dated 24.1.2006 contending that respondents have complied with directions of this Court contained in order dated 01.7.2005 in OA 2902/2004. Learned counsel of the applicant stated that applicant be granted liberty to challenge the aforesaid orders. Thus the present CP is dropped and notices to respondents are discharged with liberty to the applicant to challenge the respondents' orders dated 24.1.2006 (Annexure R-1), if so advised and as per law.

(Mukesh Kumar Gupta)

Member (J)

/akk/

(V.K. Majotra) 16.2.06

Vice-Chairman (A